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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.575 of 1993

Date of decision: October 19, 1993

Srikanta Pradhan ... Applicant
Versus
Union of India & Others ... Respondents

(For Instructions)

1. Whether it be referred to the reporters or not? *Ans*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *Ans*

1.5 p.m.
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
19 OCT 93

19/10/93
(K. P. ACHARYA)
VICE CHAIRMAN

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Srikanta Pradhan ... Applicant

Versus

Union of India & Others ... Respondents

For the Applicant M/s. S. K. Das, S. B. Jena,
A. K. Guru, J. P. Rath,
Advocates

For the Respondents Mr. Akhaya Kumar Mishra,
Addl. Standing Counsel
(Central).

For Respondent No. 4 ... Mr. K. C. Mohanty, Govt. Advocate

CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN

AND

THE HONOURABLE MR. K. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K. P. ACHARYA, V.C.

This case came up for admission today. Instead of unnecessarily keeping this matter pending, we thought it just and proper to dispose of the case finally.

2. Shortly stated the case of the petitioner is that he is an intending candidate for consideration for appointment to the post of Extra Departmental Branch Post master, Jamalpur. The case of the petitioner is not being considered, by the opposite parties, hence this application has been filed.

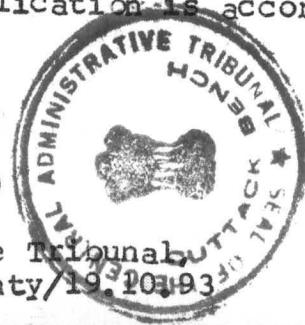
3. We have heard Mr. S. B. Jena learned counsel for the petitioner, Mr. Akhaya Kumar Misra learned Additional Standing Counsel (Central) for the Opposite Party Nos. 1 to 3 and Mr. K. C. Mohanty learned Govt. Advocate for the Opposite Party No. 4 i.e. Assistant Employment Officer, Jaleswar on the merits of this case. Hon'ble Supreme Court has already ruled that wider should be the zone of consideration while adjudicating the suitability of several candidates for appointment to the post of Extra Departmental Branch Post Master. It was told to us by learned counsel for the petitioner that the competent authority wants to confine the consideration only to the candidates who have been sponsored by the Employment Exchange. In our opinion that is not a correct procedure. We would direct that the case of the petitioner should be considered alongwith others, if otherwise, the petitioner is not suffering from any disability by previous conviction or not having belonged to the post due to village or in any other similar circumstances. After adjudicating the suitability of different candidates whoever is found to be suitable he/she may be appointed to the post in question.

4. Thus, the application is accordingly disposed of. No costs.

MEMBER (ADMINISTRATIVE)

19 Oct 93

Central Administrative Tribunal, Cuttack Bench/K. Mohanty/19.10.1993



VICE-CHAIRMAN

19.10.93